

I am sorry. I have consulted. He has not withdrawn. He said that he was only sorry for it.

Mr. Agha, you have said that you are not taking the responsibility for this. That is No. 1.

No. 2—you said that you were sorry for it.

In that case, the relevant part will be deleted.

**SHRI ATAL BIHARI VAJPAYEE:** It has already gone in cold print. What is the use of his saying now that he is withdrawing it?... (Interruptions).

**MR. SPEAKER:** As has been pointed out, it will be deemed to have been withdrawn. I will put it that way.

Now, I am going to the next item—Motion for Election to Committee.

**SHRI S. M. BANERJEE (Kanpur):** Kindly hear me for a minute.

I have a doubt and I seek your guidance. You have given a ruling about the press release and a statement made in this House. Now, in accordance with your ruling, it will be impossible for us to quote any news in the House....

**SHRI SHYAMNANDAN MISHRA:** Allegations.

**MR. SPEAKER:** News which contain allegations.

**SHRI S. M. BANERJEE:** I want a ruling from you. To-day, in the Press many news appear. The question is: suppose I want to base my call attention or a short notice question on the various kinds of information, allegations, etc. made against the government or its Ministers, it will be difficult for us to table a call attention notice. What is the ruling you are giving?

**MR. SPEAKER:** This is about allegations. That is very clear. Allegations are allegations. You cannot add or deduct from them.

As for other matters, it is always upto the Speaker. There may be instances of some negligence on the part of the Government which should be prevented and a number of things arise. It should not be stretched too far.

Now, Mr. Vishwanath Pratap Singh.

13.27 hrs.

### ELECTION TO COMMITTEE

#### TEA BOARD

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):** I move:

"That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

**MR. SPEAKER:** The question is:

"That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

*The motion was adopted.*